

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 158 of 2015

Dated: 08th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Gujarat Urja Vikas Nigam Ltd. Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Superna Srivastava

ORDER

Learned counsel for the State Commission submits that the Commission does not wish to file any counter affidavit/reply or written submissions and the contentions of the appellant would be met as per the impugned order passed by the State Commission. As per the appellant no rejoinder is to be filed. Thus, pleadings are complete in the present Appeal.

Post this Appeal for arguments on 21st January, 2016.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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